# GOVERNMENT OF INDIA MINISTRY OF POWER LOK SABHA UNSTARRED QUESTION NO.1321 ANSWERED ON 27.07.2023

#### **DUES PENDING WITH DISCOMS**

#### **1321. SHRI JAGDAMBIKA PAL:**

Will the Minister of POWER be pleased to state:

- (a) whether the financial dues with Discoms or State owned power distributors have reduced during the last three years and if so, the details thereof;
- (b) the details of the approximate dues pending with Discoms till June 2023, State-wise;
- (c) the steps taken by the Government to reduce the dues with the Discoms; and
- (d) the details of the five States which have highest dues with Discoms?

#### ANSWER

#### THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a): With the implementation of Electricity (LPS and Related Matters) Rules, 2022, remarkable improvement has been seen in recovery of outstanding dues of Suppliers including Generating and Transmission Companies. The total outstanding dues of States which were at Rs. 1,39,747 Cr. as on 03.06.2022 have been reduced to Rs. 69,957 Cr. with timely payment of twelve (12) EMIs. Distribution companies are also paying their current dues in time to avoid regulations under the rule.

### As per PRAAPTI portal, Genco dues trend over last 3 years are as below:

Year	Genco Dues (Rs. Cr.)	
Balance Legacy Genco Dues, as on April, 2021	83,161	
Balance Legacy Genco Dues, as on April, 2022	1,03,725	
Balance Legacy Genco Dues, as on 03.06.2022 (Date of implementation of LPS Rules)	1,20,540 (Rs. 1,39,747 Cr. including dues of Transcos and Traders)	
Balance Legacy Genco Dues, as on 24.07.2023 after payment for 12 EMI	61,025 (Rs. 69,957 Cr. including dues of Transcos and Traders)	

(b): As per the information available on PRAAPTI portal, the total dues of Power Distribution Companies (DISCOMs) towards suppliers as on 30.06.2023 were as under:-

Summary of Dues of DISCOMs to be paid to Supplier*					
SI. No.	Particular	Rs in crore			
1	Balance Legacy Dues, as on 30.06.2023 after payment for 11 EMI	75,535			
2	Current dues as on 30.06.2023 (As per PRAAPTI Portal)	44,386			

<sup>\*</sup>Suppliers means Generation Companies, Transmission Companies & Traders

The State/UT-wise details are at Annexure.

(c): Recognizing the cash flow problems arising out of outstanding receivables of Generating Companies from DISCOMs and in order to increase basic payment discipline in the power sector value chain, sustenance of which has been a matter of concern due to increasing receivables to Gencos, recently, Government of India promulgated Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 on 3<sup>rd</sup> June, 2022. These rules entail obligations upon the DISCOMs to clear their legacy dues as existing on 03.06.2022 in a time bound phased manner in equated monthly installments with benefits of non applicability of late payment surcharge after 03.06.2022. These rules also provide framework for time bound clearance of current dues through establishment of a Payment Security Mechanism and disincentives of progressive withdrawal of access as well as power regulations if the provisions of the Rules are not followed. DISCOMs can avail loans from PFC Ltd. and REC Ltd. to clear their dues to Generating Companies.

Under the Revamped Distribution Sector Scheme (RDSS) launched by Government of India, compliance to LPS Rules by Discoms has been prescribed under the Result Evaluation Framework for evaluating the DISCOMs for availing financial assistance under the scheme.

Further, Ministry of Power, has introduced Additional Prudential Norms for sanctioning of working capital loans to State DISCOMs/ TRANSCOs/ GENCOs. These essentially entail that loans to DISCOMs and other State owned utilities would be contingent to their performance against prescribed conditions. The prudential norms, among other conditions, include compliance to LPS Rules by Discoms. The Ministry of Power has also requested all other Fls/ Banks to adopt and implement the Revised Additional Prudential Norms for working capital loan to DISCOMS/ TRANSCOs/ GENCOs.

(d): Details of top five States, which have highest dues with DISCOMs as on 24.07.2023 are as under:

SI. No.	Sates	Balance legacy dues after 12th EMI (In Rs. Crore)	Current Dues (In Rs. Crore)
1	Tamil Nadu	12,560	5,118
2	Maharashtra	12,595	2,713
3	Karnataka	9,655	2,365
4	Rajasthan	8,452	1,711
5	Jammu and Kashmir	6,376	426

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## ANNEXURE REFERRED IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 1321 ANSWERED IN THE LOK SABHA ON 27.07.2023

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SI. No.	States	Balance legacy dues as on 30.06.2023 after 11th EMI (Rs. Cr)	Current dues as on 30.06.2023 (Rs. Cr)
1	Maharashtra	12,989	19,890
2	Tamil Nadu	12,925	5,969
3	Karnataka	9,920	1,992
4	Rajasthan	9,219	1,944
5	Uttar Pradesh	4,903	2,892
6	Jammu And Kashmir	6,869	181
7	Telangana	4,315	2,364
8	Madhya Pradesh	6,164	492
9	Andhra Pradesh	1,975	1,583
10	Jharkhand	3,144	233
11	Chhattisgarh	3,018	174
12	Punjab	-	2,152
13	Gujarat	-	1,690
14	Delhi	-	614
15	Bihar	80	467
16	Odisha	-	527
17	Haryana	-	394
18	West Bengal	-	163
19	Tripura	-	151
20	Kerala	-	129
21	Himachal Pradesh	-	91
22	Dnh&Dd	-	90
23	Manipur	14	57
24	Meghalaya		35
25	Mizoram	-	30
26	Assam	-	27
27	Chandigarh	-	19
28	Uttarakhand	-	16
29	Nagaland	-	8
30	Puducherry	-	7
31	Sikkim	-	5
	Total	75,535	44,386

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